

(2021) 01 DEL CK 0299

In the Delhi High Court

Case No : Civil Writ Petition No. 10987 Of 2020

NTI Corruption Council Of India Trust Through: Its Authorised
Signatory Imran. A

APPELLANT

Vs

Government Of Nct Of Delhi & Ors

RESPONDENT

Date of Decision : 25-01-2021

Acts Referred:

Citation : (2021) 01 DEL CK 0299

Hon'ble Judges : Dhirubhai Naranbhai Patel, CJ; Jyoti Singh, J

Bench : Division Bench

Advocate : Ashok Kumar Singh, Hussain Mueen Farooq, B.Sudha, Kamran Khan,
Reeta, Anuradha, Naman Jain, Sanjoy Ghose

Final Decision : Disposed Of

Judgement

D.N.Patel, CJ

Proceedings in the matter have been conducted through video conferencing.

C.M.No.34361/2020(exemptions)

Allowed, subject to all just exceptions.

The application is disposed of.

W.P.(C) No.10987/2020

1. This public interest litigation has been preferred with the following prayers:-

â??a. Directing respondents No.1 to 3 for taking appropriate steps in getting the hospitals for obtaining NO Objection Certificate from

Respondent No.2 to avoid the mishappening in the hospitals of Delhi.

b. Direct the respondent No.2 to inspect the proper fire equipment on monthly basis in the hospitals of Delhi and to hold detailed

investigation to avoid such accident by revealing the construction or designing defect of the building.

c. Pass such further or other orders, which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice.â??

2. Looking to the facts and circumstances of the present case, it is evident that the issues raised in the present petition are under consideration before

the Honâ??ble Supreme Court in Suo Motu Writ Petition (Civil) No.7/2020, wherein a detailed order has been passed on 18th December, 2020,

directing all the States and Union Territories to file affidavits with respect to the Fire Safety Certificates to be obtained by the hospitals, amongst other

issues. Relevant portion of the order of the Supreme Court reads as follows:-

â??3. We with regard to above, issue following directions:-

1) All States/Union Territories should appoint one nodal officer for each covid hospital, if not already appointed, who shall be made

responsible for ensuring the compliance of all fire safety measures.

2) In each district, State Government should constitute a committee to carry fire audit of each Covid hospital at least once in a month

and inform the deficiency to the management of the hospital and report to the Government for taking follow up action.

3) The Covid hospital who have not obtained NOC from fire department of the State should be asked to immediately apply for NOC and

after carrying necessary inspection, decision shall be taken. Those Covid hospitals who have not renewed their NOC should

immediately take steps for renewal on which appropriate inspection be taken and decision be taken. In event, Covid Hospital is found

not having NOC or not having obtained renewal, appropriate action be taken by the State.â??

(emphasis supplied)

3. In these set of circumstances, we see no reason to entertain the present writ petition. Petition is accordingly disposed of reserving liberty with the

petitioner to move an appropriate application in the pending writ petition before the Honâ??ble Supreme Court in accordance with law with proper

allegations, averments and annexures.